

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:688
ANSWERED ON:13.08.2012
AMENDMENT IN WILDLIFE PROTECTION ACT
Meghwal Shri Arjun Ram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to amend Wildlife Protection Act, 1972;
- (b) if so, the details thereof;
- (c) the details of the number of deers died during the last year despite implementation of Wildlife Protection Act, 1972, State-wise;
- (d) whether the Government has noticed any lacunae in implementation of said Act; and
- (e) if so, the details thereof alongwith the measures adopted by the Government to overcome the situation?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) Yes, Sir. The present proposed amendment in the Wild Life (Protection) Act, 1972, envisages incorporation of the provisions of the Convention on International Trade in Endangered Species of wild fauna and flora (CITES) in the Act, and for enhancing the penalties for violation of any provisions of the Act.
- (c) The implementation of the provisions of the Wild Life (Protection) Act, 1972 is with the respective State/Union territory Governments. The details of death of deer in the country are not compiled at the level of the Central Government.
- (d) No, Sir.
- (e) Does not arise in view of (d) above.